GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:6386 ANSWERED ON:15.05.2012 CYBER CRIMES BY MINORS Bapurao Shri Khatgaonkar Patil Bhaskarrao;Bhoi Shri Sanjay;Gaikwad Shri Eknath Mahadeo;Paranjpe Shri Anand Prakash;Singh Shri Uday Pratap

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government has issued an advisory for police across the country containing measures to reduce the growing instances of cyber crimes by minors;

(b) if so, the details thereof;

(c) if so, whether cyber cafe owners are not adhering to the safety measures and are not preventing minors to indulge in such crimes; and

(d) if so, the steps the Government proposes to take in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b): Yes, Madam. The details of Advisory issued on 4th January, 2012 is available on the web site of the Ministry of Home Affairs (http://mha.nic.in).

(c): to (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime, including cyber crimes, and also for prosecuting the accused criminals through the law enforcement machinery within their jurisdiction. The Government of India is, however, deeply concerned about crime, including the cyber crimes, and therefore, has been advising the State Governments from time to time to give more focused attention to improve the administration of criminal justice system and take such measures as are necessary for the prevention of crime. The Central Government has notified the Information Technology (Guidelines for Cyber Café) Rules, 2011 under Section 79 of the Information Technology Act, 2000 on 11-04-2011. The rules provide for Steps to be taken by cyber cafes for identification of user, maintenance of log, management of computer resource etc.